

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

Subject: Streamlining of Listing of Cases.

ORDER

No: 403/GS

Dated: 09.07.2019

In order to streamline the hearing of listed cases in the cause list in the High Court of Jammu and Kashmir, the following directions are hereby issued:-

- i) The weekly cause list shall henceforth be nomenclatured as "Advance List".
- ii) Fresh cases (including fresh applications for grant of urgent interim directions) for next day listing, shall be listed in the Supplementary Cause List.
- iii) The Registry shall draw up a chronological list subject-wise of all admitted matters.
- iv) The cases listed in the Advance List shall be taken up by the concerned Benches first every morning in both wings of the High Court.
- v) Fresh matters for admission and urgent applications shown in the supplementary cause list shall be taken up at the beginning of the second half of the day, whereafter the concerned Benches shall take up other cases from the Advance List and remaining cases of the Supplementary List.

Sd/-

(Gita Mittal)
Chief Justice

No: 8819-36/GS

Dated: :09.07.2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.

3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
..... for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. General Secretary, J&K High Court Bar Association, Jammu/Srinagar.
7. Joint Registrar, Judicial/Protocol, High Court of J&K, Srinagar/Jammu.
..... for information.
8. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.

Registrar General

